

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
COURT-I**

Item 20  
IA No. 2181/23, Rst. No. 4/2023  
In

CP(IB) No. 111/Chd/Chd/2020  
(Disposed of)  
Under Section 9 & 48(2) IBC 2016 R 11 NCLT

**In the matter of:-**

Om Logistics Limited Vs. ...Petitioner-Operational Creditor

Genist Tecnocracy Private Limited ...Respondent-Corporate Debtor

**Present:-** Mr. Umang Goyal, Advocate for Petitioner-Operational Creditor in the main CP (already disposed of) and applicant in IA No. 2181/23 and Rst. Application No. 4/2023.  
Mr. Harish Kumar, Advocate for Respondent-Corporate Debtor.

**IA No. 2181/23 and Rst. No. 4/2023**

Affidavit of service has been filed by learned counsel for the applicant in IA No. 2181/2023 vide Diary No. 03079/1 dated 19.10.2023. The same is taken on record. Affidavit of service has been filed by learned counsel for applicant in Rst. No. 4/2023 vide Diary No. 03078/1 dated 19.10.2023. The same is also taken on record. A date is requested by learned counsel for respondent for filing the reply along with Power of Attorney. Let the same be filed within two weeks with a copy in advance to the counsel opposite. List on 18.12.2023.

Sd/-

(Umesh Kumar Shukla)  
Member (Technical)

November 06, 2023

*PKA*

Sd/-

(Harnam Singh Thakur)  
Member (Judicial)